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Title: The Minister of Science and Technology and Minister of Earth Sciences laid the statement regarding status of implementation of recommendations in 186th, 187th, 195th and 196th Report of the Standing Committee on Science and Technology Environment and Forests on Demands for Grants (2008-09), pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology .

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): I beg to lay the statement in pursuance of Direction No. 73A of the hon. Speaker, Lok Sabha issued *vide* Lok Sabha Bulletin, Part II, dated 1<sup>st</sup> September, 2004 to inform the esteemed House about the status of implementation on the actions taken by the Government on one hundred eighty sixth Report on the consideration of the Demands for Grants of Department of Science and Industrial Research (DSIR) for the year 2008-09. The Committee reviewed the progress made by DSIR during the reporting period and considered the Demands for Grants (2008-09) in detail. The status of implementation as per respective annexures is laid on the Table of the House.

The Committee, while reviewing the working and considering the detailed Demands for Grants of DSIR, analyzed the Demands for Grants with reference to the aims, objectives and achievements of the Department and presented the 186<sup>th</sup> Report thereon to the House on the 29<sup>th</sup> April, 2008. There were nineteen recommendations, which are both advisory and appreciate, contained in 186<sup>th</sup> Report of the Committee. The Department has furnished a detailed Action Taken Note on these recommendations to the Committee in July 2008. Significant ones mainly relate to:

- View of the Committee that the axe of routine cut should not fall on scientific departments as it would adversely affect R&D which is vital for the development of the nation. It has recommend that the well thought out

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\* Laid on the Table and also placed in Library, See No. LT- 9795/2008

project demands of scientific department should be honourd and accepted by the Planning Commission;

- Optimum utilization of funds;
- Strengthening of activities of NRDC as it provides technical and financial assistance for filling patents in India and abroad for protecting intellectual property and helps in dissemination of information on rural technologies and promotion of entrepreneurship among rural masses;
- Introspection by the Department in order to address the issues of affordable drugs for the disease like malaria, polio, diabetes, tuberculosis, cancer etc;
- Appreciation about the initiation of mega programme on climate change covering various dimensions such as assessment, adaptation, mitigation, alternate energy sources, etc;
- While developing bio-fuels as an alternative to the fossil fuel, care should be taken not to use edible cereals as it may affect the poor adversely;
- Formulation of some concrete proposals to trap, harness and retain human resource in the field of science by earmarking sufficient fund for the purpose;
- More efforts to increase the reach of awareness programmes on intellectual property to protect valuable IP earned by scientists and other innovators;
- New Millennium India technology Leadership Initiative, which has created a brand image and is viewed today as benchmark of public-private partnership is the kind of research model that can successfully work in today's world where commercial viability of research and its self-sustaining nature is as important as the research itself.

All the nineteen recommendations of the Committee on the Action Taken Note have been considered in the Department of Scientific & Industrial Research. The Committee has considered the ATN and presented the One hundred ninety seventh Report to both the Houses on 23<sup>rd</sup> October, 2008. The recommendations of the Committee *vide* 197<sup>th</sup> Report are being considered in the Department. The copy of the action taken note on 186<sup>th</sup> report is laid on the Table.

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THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): Sir, I beg to lay the statement in pursuance of Direction No. 73A of the hon. Speaker, Lok Sabha issued *vide* Lok Sabha Bulletin, Part II, dated 1<sup>st</sup> September, 2004 to inform the esteemed House about the status of implementation of recommendations contained in the one hundred eighty seventh (187<sup>th</sup>) Report of Departmentally-Related Parliamentary Standing Committee on Science and Technology, Environment and Forest. This Report relates to the consideration of Demands for Grants of Ministry of Earth Sciences (MoES) for the year 2008-09. The Committee reviewed the progress made by MOES during the reporting period and considered the Demands for Grants (2008-09) in detail.

The Committee while reviewing the working and considering the detailed Demands for Grants of MoES, analyzed the Demands for Grants with reference to the aims, objectives and achievements of the Ministry and presented the 187<sup>th</sup> Report thereon to the House on the 29<sup>th</sup> April, 2008. The report contains Twenty recommendations.

All the recommendations of the committee have been considered in the Ministry of Earth Sciences. The Ministry has furnished a detailed Action Taken Report on these recommendations to the Committee in August 2008. The current status on the action taken is detailed in the appended Annexure which is laid on the Table.

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\* Laid on the Table and also placed in Library, See No. LT- 9796/2008

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THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): Sir, I beg to lay the statement on the status of implementation on recommendations pertaining to Department of Science and Technology in the one hundred ninety-fifth (195<sup>th</sup>) Report of the Departmentally-related Parliamentary Standing Committee on Science and Technology, Environment and Forests on the direction of the hon. Speaker, Lok Sabha, in pursuance of the provisions of Rule 389 of the Rules of Procedure and Conduct of Business in the Lok Sabha issued *vide* Lok Sabha Bulletin Part II dated September 1, 2004.

The Standing Committee on Science and Technology, Environment and Forests laid their one hundred ninety-fifth (195<sup>th</sup>) Report on 23<sup>rd</sup> October, 2008 in the Lok Sabha. In all there were 23 (twenty-three) recommendations in the 195<sup>th</sup> Report of the Committee. The present status of implementation is detailed in the Annexure which may be allowed to be laid on the Table of the House.

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\* Laid on the Table and also placed in Library, See No. LT- 9797/08

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): Sir, I beg to lay the statement in pursuance of Direction 73A of hon. Speaker, Lok Sabha under rule 389 of the Rules of Procedure and Conduct of Business in Lok Sabha (Eleventh edition), to inform the esteemed House about the status of implementation of recommendations made by the Departmentally-related Parliamentary Standing Committee on Science and Technology, Environment and Forest in its 196<sup>th</sup> Report related to the comments on the 190<sup>th</sup> Action Taken Report tabled earlier.

The 196<sup>th</sup> Report relates to the consideration of the Demands for Grants of the Department of Biotechnology for the financial year 2008-09. I have made Statement on October 23, 2008 and informed the House regarding the status of implementation of the recommendations made by the Committee in its 190<sup>th</sup> report. The present statement gives the latest status pertaining to recommendations made in para. 3.2, 3.3, 3.9, 4.5, 5.2, 5.3, 6.4, 7.2, 8.2, 9.2, 10.2, 11.2 and 12.3 of 196<sup>th</sup> report. The details are in Annexure-I which is laid on the Table.

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\* Laid on the Table and also placed in Library, See No. LT- 9798/2008